

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata**

ORDER SHEET

COURT NO. : 1

22.04.2021

O.A./350/1872/2018

M.A./350/266/2021

M.A./350/925/2018

(SB) (DELAY)

ITEM NO:25

FOR APPLICANTS(S) Adv. :

BABY KOIRI ALIAS DEBI KOIRI

-V/S-

M/O DEFENCE

FOR RESPONDENTS(S) Adv.:

Mr. S. K. De

FOR RESPONDENTS(S) Adv.:

Ms. D. Nag

LIBRARY

Notes of The Registry	Order of The Tribunal
	<p>Heard ld. counsel for both sides at length.</p> <p>2. Ld. counsel for the applicant would submit that, although the ex-employee had expired on 01.01.1985, his widow, Lakshmi Koiri, was not granted family pension, and, that, Lakshmi Koiri also passed away in 2015.</p> <p>Ld. counsel for the applicant would further submit that the applicant has obtained succession certificate as per Annexure A-5 to the O.A, in response to the respondents' directions at Annexure A-4 to the O.A.</p> <p>3. Ld. counsel for the respondents would seek further time to file reply vide M.A 266/2021, stating that, as the records are in the custody of District Delegate Court, Sealdah some more time is required to file reply.</p> <p>4. Respondents are granted further time of 3 months to file their reply, in which they should categorically clarify as follows;</p> <p>i) Why Lakshmi Koiri, stated to be the widow of the ex-employee, was not granted family pension after the demise of the ex-employee in 1985.</p> <p style="text-align: right;"><i>hsc</i></p>

ii) Whether the claim preferred by Phulmati Koiri, who had reportedly obtained succession certificate in 1986 as per para 5 of M.A 266/2021, survives.

iii) Whether any claim has been preferred by Moon Moon Koiri, as per the succession certificate at Annexure A-5 to the O.A, after the demise of Lakshmi Koiri, there are 2 legal heirs of the ex-employee, namely Smt. Baby Koiri @Debi Koiri and Smt. Moon Moon Koiri.

5. Ld. counsel for the applicant would seek liberty for filing of an M.A towards addition of parties. Permitted. The same be filed within 4 weeks with liberty to the respondents to reply to the same within 4 weeks thereafter.

6. List this matter on 05.08.2021.

7. M.A 266/2021, having been allowed, is disposed of accordingly.

Plain copy of this order be handed over to both sides.

(DR. NANDITA CHATTERJEE)
MEMBER(A)

SS